

3
5
Central Administrative Tribunal, Principal Bench

Original Application No. 2575 of 2003

New Delhi, this the 21st day of October, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

Shri N.K. Jain,
S/o Shri Attar Singh Jain,
R/o 2382-A, Narela Mandi
Delhi-40

.... Applicant

(Appeared in person)

Versus

1. The Chief Secretary,
Govt. of NCT of Delhi,
Delhi Secretariat,
I.P. Estate, New Delhi-2

2. The Secretary,
Land and Building Department,
Govt. of NCT of Delhi,
'B' Block, Vikas Bhawan,
I.P. Estate, New Delhi-2

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant has faced disciplinary proceedings.

On 17.4.2002, the disciplinary authority had imposed the following penalty:

"Reduction by one stage in the present time scale of pay for a period of one year, with further stipulation that Sh. N.K. Jain will not earn increment during the period of such reduction, and on expiry of this period, this reduction will not have the effect of postponing future increments of his pay."

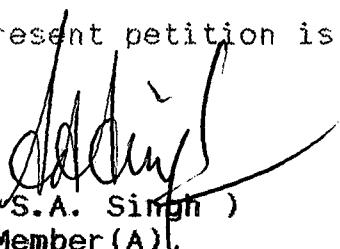
The applicant preferred an appeal which has since been dismissed by the Chief Secretary, Delhi on 10.7.2003.

2. By virtue of the present application, the

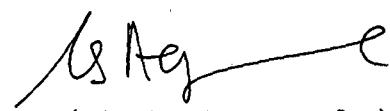
Ag

applicant assails the said orders.

3. We are not dwelling into the merits of the matter because under Rule 29 of Central Civil Service (Classification, Control and Appeal) Rules, 1965, a revision is maintainable. The applicant may, therefore, exhaust the said remedy and if still he has a grievance, he may file a fresh petition. Subject to aforesaid, the present petition is dismissed.


(S.A. Singh)

Member (A)


(V.S. Aggarwal)

Chairman.

/dkm/